

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (CrI.)

No(s). 840/2014

(Arising out of impugned final judgment and order dated 17/07/2006
in CRLA No. 1009/1994 passed by the High Court Of Judicature at
Allahabad)

MATRU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and exemption from filing c/c of the
impugned judgment and exemption from filing O.T. and office report)

(For final disposal)

Date : 27/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Shiv Kumar Suri (ac), Adv.
Mr. Shikhil Suri, Adv.
Ms. Akriti Gupta, Adv.
Mr. Satendra Kumar Rai, Adv.

For Respondent(s)

Mr. Ratnakar Dash, Sr. Adv.
Mr. Abhish Kumar, Adv.
Mr. Sudeep Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of Mr. Ratnakar Dash, learned senior
counsel appearing for the respondent, the matter stands
adjourned for two weeks.

(Nidhi Ahuja)
COURT MASTER

(Indu Bala Kapur)
COURT MASTER